

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. J.N. Murthy .. Judicial Member

11.12.1989

Heard Mr. M.R. Bhatt learned advocate for the applicant. Petition be admitted. Issue notice on the respondents to reply on interim relief within 15 days and on merits within 30 days. No ad interim relief is considered to be merited. Registry to post the case accordingly.



(P H Trivedi)
Vice Chairman



(J N Murthy)
Judicial Member

*Mogera

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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

16.1.1990

Heard Mr. M.R. Bhatt and Mr. N.S. Shevde, learned advocates for the applicant and respondents respectively. Learned advocate for the applicant states that he wants to withdraw the application with a view to make a representation to the respondent authorities. Allowed. The case is disposed of as withdrawn.

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(P H Trivedi)
Vice Chairman

*Mogera